

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 1966 Of 2012**

[Arising out of Order-in-Appeal No.161/CE/Appeals/CHD-II/2012 dated 30.03.2012 passed by the Commissioner of Central Excise (Appeals), Chandigarh-II]

**M/s JCBL Limited (Unit-II)**

Ambala Chandigarh Road,  
Lalru, District, Mohali (Punjab)

**: Appellant (s)**

Vs

**The Commissioner of Central  
Excise, Chandigarh-II**

Plot No.19... Central Revenue  
Building Sector 17-C  
Chandigarh-160017

**: Respondent (s)**

APPEARANCE:

Ms. Krati Singh, Advocate for the Appellant

Mr. Ravinder Jangu, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60127/2023**

Date of Hearing: 11.05.2023

Date of Decision:11.05.2023

**PER BENCH**

Learned D.R. for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submission made by the learned D.R., the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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